

**GOVERNMENT OF INDIA
MINISTRY OF COOPERATION**

**LOK SABHA
UNSTARRED QUESTION NO. 445
TO BE ANSWERED ON 05/12/2023**

Assistance for Cooperatives

**445. DR. UMESH G. JADHAV:
SHRI PRATHAP SIMHA:
SHRI ANNASAHEB SHANKAR JOLLE:**

Will the Minister of **COOPERATION (सहकारिता मंत्री)** be pleased to state:

- (a) the manner in which the Government is helping the States, particularly Karnataka to push and strengthen cooperative movement particularly in dairy and sugar sectors; and
- (b) the incentives that Government is giving/proposing to give to States which are pushing to help the farming community particularly the sugar sector during the last four years?

ANSWER

**THE MINISTER OF COOPERATION
सहकारिता मंत्री (SHRI AMIT SHAH)**

(a): In order to realize the vision of 'Sahakar se Samridhi', Ministry of Cooperation has taken 54 initiatives, details given at **Annexure-I** to strengthen the cooperative sector including dairy and sugar cooperatives of all States/UTs including the State of Karnataka.

Further, the National Dairy Development Board is implementing following schemes of GOI in the country, including Karnataka State to develop the dairy cooperatives and push the cooperative movement:

- i. National Programme for Dairy Development (NPDD).
- ii. Dairy Processing & Infrastructure Development Fund (DIDF)
- iii. Supporting Dairy Cooperatives & Farmer Producer Organizations (SDCFPO).
- iv. Rashtriya Gokul Mission (RGM)
- v. National Livestock Mission (NLM)

The details on schemes being implemented for the dairy cooperatives in Karnataka state are given at **Annexure-II**.

(b): In order to strengthen sugar cooperatives which provides livelihood to 2.5 crore sugar cane farmers and their families, the Government has taken following steps:

1. Relief to sugar cooperatives by providing deduction on account of the amount incurred for purchase of sugarcane.

Through Finance Act, 2015, Section 36(1)(xvii) was inserted in Income Tax Act 1961 to provide for deduction on account of the amount of expenditure incurred by a cooperative society engaged in the business of manufacture of sugar. The measure came into force w.e.f. 1.4.2016 i.e. assessment year 2016-17. However, the issue of treatment of additional payment for sugarcane price by CSMs as an income distribution to farmer members and resultant tax liabilities remained uncovered which was clarified by Central Board of Direct Taxes vide Circular No 18/2021 dated 25.10.2021. Accordingly, resultant tax liabilities on CSMs on additional payment for sugarcane price by them were mitigated w.e.f. 1.4.2016.

2. Resolving decades old pending issues related to income tax of Cooperative Sugar Mills

An opportunity has been provided to sugar co-operatives to claim payments made to sugarcane farmers for the period prior to assessment year 2016-17 as expenditure. Accordingly, section 155 of the IT Act has also been amended to insert a new sub-section (19) vide Finance Act, 2023, w.e.f. 1st April 2023. In order to standardize the manner of filing application to the Jurisdictional Assessing Officer under sub-section (19) of section 155 of the Act and its disposal by the Jurisdictional Assessing Officer under the said section, CBDT vide Circular No. 14 of 2023 dated 27.07.2023 has issued Standard Operating Procedure for making application by the concerned Cooperative Sugar Mills. This has resolved the income tax issues in this matter pending for decades. This is expected to provide relief of almost ₹10,000 crore.

3. ₹10,000 Crore loan scheme through National Cooperative Development Corporation (NCDC) for strengthening of Cooperative Sugar Mills

Ministry of Cooperation has launched a new central sector scheme named 'Grant-in-aid to NCDC for Strengthening of Cooperative Sugar Mills' for implementation during financial year 2022-23 and 2023-24 with total outlay of ₹1,000 crore. The NCDC is implementing agency of the scheme. Under this scheme grant of ₹1000 Cr. will be provided to NCDC, who will leverage the grant up to 10 times to provide loans up to ₹10,000 crore to Cooperative Sugar Mills for purpose of setting up ethanol plants or setting up cogeneration plants or for working capital or for all three purposes.

4. Preference in purchase of ethanol to Cooperative Sugar Mills

Cooperative Sugar Mills will be put at par with private companies for ethanol procurement by the Ministry of Petroleum under the Ethanol Blending Programme (EBP).

5. Reduction in GST on Molasses from 28% to 5% to help cooperative Sugar Mills.

The government has decided to reduce GST on molasses from the current rate of 28% to 5%. This will increase the liquidity of distilleries as molasses is the raw material for their operations. Cooperative Sugar mills which do not have ethanol or distillery plants can earn more profits by selling their molasses to distilleries with higher margins.

In addition to above, the Central Government has taken various steps in the form of policy interventions from time to time as and when required for sugarcane farmers and sugar sector, which are as under:

- (i)** Central Government fixes Fair and Remunerative Price (FRP) of sugarcane having regard to the factors mentioned in Clause 3(1) of the Sugarcane (Control) Order, 1966.
- (ii)** Minimum Selling Price of sugar was fixed to prevent fall in ex-mill prices of sugar & accumulation of cane arrears (initially at ₹ 29/ kg w.e.f 07-06-2018; revised to ₹ 31/kg w.e.f. 14-02-2019).
- (iii)** Financial assistance of more than ₹ 18,000 crore extended to mills resulting in clearance of farmers' dues during 7 years i.e. sugar season 2014-15 to 2020-21. In Karnataka, more than ₹ 1600 crore has been released to sugar mills under various Subsidy Schemes.
- (iv)** Diversion of surplus sugar to production of ethanol led to improved financial conditions of sugar mills. As a result, they are able to clear cane dues early.

As a result of these measures, more than 99.9% of cane dues up to sugar seasons 2021-22 have been cleared. For the previous sugar season 2022-23, a payment to the tune of about Rs. 1.12 Lakh crores has been released to sugarcane farmers thereby clearing more than 98% cane dues of the farmers.

Ministry of Cooperation

Ministry of Cooperation, since its inception on 6th July, 2021, has undertaken several initiatives to realize the vision of “Sahakar-se-Samridhhi” and to strengthen & deepen the cooperative movement from Primary to Apex level Cooperatives in the country. List of initiatives taken and progress made so far are as follows:

A. Making Primary Cooperatives transparent and economically vibrant

- 1. Model Bye-Laws for PACS making them multipurpose, multidimensional and transparent entities:** Government, in consultation with all the stakeholders, including States/ UTs, National Level Federations, State Cooperative Banks (StCBs), District Central Cooperative Banks (DCCBs), etc., has prepared and circulated Model Byelaws for PACS to all the States/ UTs, which enable PACS to undertake more than 25 business activities, improve governance, transparency and accountability in their operations. Provisions have also been made to make the membership of PACS more inclusive and broad-based, giving adequate representation to women and Scheduled Castes/Schedules Tribes. Model Byelaws have been adopted by 31 States/ UTs so far.
- 2. Strengthening of PACS through Computerization:** In order to strengthen PACS, project for Computerization of 63,000 functional PACS with a total financial outlay of ₹2,516 Crore has been approved by the Government of India, which entails bringing all functional PACS in the Country onto a common ERP based national software, linking them with NABARD through StCBs and DCCBs. A total of 62,318 PACS have been sanctioned from 28 States/ UTs under the project. Software is ready and trials have already started in 5,673 PACS in 26 States/ UTs so far.
- 3. New Multipurpose PACS/ Dairy/ Fishery Cooperatives in uncovered Panchayats:** A plan has been approved by the Government to set up new multi-purpose PACS or primary dairy/ fisheries cooperatives covering every Panchayat/ village in the next five years, with support of NABARD, NDDB, NFDB, NCDC and other National level Federations. As reported by the States/ UTs, the process for registering 9,961 new PACS/ Dairy/ Fishery cooperative societies in 23 States/ UTs is in various stages.
- 4. World’s Largest Decentralized Grain Storage Plan in Cooperative sector:** Government has approved a plan to create warehouses, custom hiring centres, primary processing units and other agri-infra for grain storage at PACS level, by converging various schemes of Government such as AIF, AMI, SMAM, PMFME, etc. This will reduce wastage of food grains and transportation costs, enable farmers to realize better prices for their produce and meet various agricultural needs at the PACS level itself. 22 States/ UTs and National level Cooperative Federations such as National Cooperative Consumers Federation (NCCF) and National Agricultural Cooperative Marketing Federation of India Ltd. (NAFED), have identified 1,690 PACS for creation of storage capacity under the Pilot Project. At present, construction is going in 13 PACS of 13 States/ UTs under the Pilot Project.

- 5. PACS as Common Service Centers (CSCs) for better access to e-services:** MoU has been signed between Ministry of Cooperation, MeitY, NABARD and CSC e-Governance Services India Limited for providing more than 300 e-services such as banking, insurance, Aadhar enrolment/ updation, health services, PAN card and IRCTC/ Bus/ Air ticket, etc. through PACS. So far, 24,470 PACS have started providing CSC services to the rural citizens and increase incomes of PACS at the same time.
- 6. Formation of new Farmer Producer Organizations (FPOs) by PACS:** Government has allowed 1,100 additional FPOs to be formed by PACS with the support of NCDC, in those blocks where FPOs have not yet been formed or the blocks are not covered by any other implementing agency. This will be helpful in providing the farmers with necessary market linkage and get fair and remunerative prices for their produce.
- 7. PACS given priority for Retail Petrol/ Diesel outlets:** Government has allowed PACS to be included in the Combined Category 2 (CC2) for allotment of retail petrol/ diesel outlets. As per information received from Oil Marketing Companies (OMCs), a total of 228 PACS have applied online for retail petrol/ diesel outlets.
- 8. PACS given permission to convert bulk consumer petrol pumps into retail outlets:** Based on the discussions with the Ministry of Petroleum and Natural Gas, guidelines have been issued to convert the existing bulk consumer licensee PACS into retail outlets for increasing the profit of PACS and generate employment opportunities in rural areas. 109 PACS from 5 States having wholesale consumer pumps have given consent for conversion into Retail Outlets, out of which 43 PACS have received Letter of Intent (LOI) from the OMCs.
- 9. PACS eligible for LPG Distributorship for diversifying its activities:** Government has now allowed PACS to apply for LPG Distributorships. This will give PACS an option to increase their economic activities and create new employment opportunities in rural areas. Two locations have already been advertised in the State of Jharkhand.
- 10. PACS as PM Bharatiya Jan Aushadhi Kendra for improving access to generic medicines at rural level:** Government is promoting PACS to operate Pradhan Mantri Bhartiya Janaushadhi Kendras which will provide additional income source to them and provide easy access of generic medicines to rural citizens. So far, 4,289 PACS/ cooperative societies have applied online for PM Janaushadhi Kendras, out of which 2,293 PACS have been given initial approval also.
- 11. PACS as Pradhan Mantri Kisan Samridhi Kendras (PMKSK):** Government is promoting PACS to operate PMKSK for ensuring easy accessibility of fertilizer & related services to farmers in the country. As per the information shared by States/ UTs, 28,648 PACS are functioning as PMKSK so far.

- 12. Convergence of PM-KUSUM at PACS level:** Farmers associated with PACS can adopt solar agricultural water pumps and install photovoltaic modules in their farms.
- 13. PACS to carry out O&M of rural piped water supply schemes (PWS):** In order to utilize the reach of PACS in rural areas, on the initiative of the Ministry of Cooperation, Ministry of Jal Shakti has allowed PACS to carry out the Operations & Maintenance (O&M) of PWS in rural areas. As per information received from States/ UTs, 1,381 PACS have been identified by 12 States/ UTs to provide O&M services at Panchayat/ Village level.
- 14. Micro-ATMs to Bank Mitra Cooperative Societies for providing doorsteps financial services:** Dairy and Fisheries cooperative societies can be made Bank Mitras of DCCBs and StCBs. To ensure their ease of doing business, transparency and financial inclusion, Micro-ATMs are also being given to these Bank Mitra Co-operative Societies with support from NABARD to provide 'Door Step Financial Services'. As a pilot project, 1,723 Micro-ATMs have been distributed to Bank Mitra cooperative societies in Panchmahal and Banaskantha Districts of Gujarat.
- 15. Rupay Kisan Credit Card to Members of Milk Cooperatives:** In order to expand the reach of DCCBs/ StCBs and to provide necessary liquidity to the members of Dairy Cooperative societies, Rupay Kisan Credit Cards (KCCs) are being distributed to the members of cooperatives for providing credit at comparatively lower interest rates and enable other financial transactions. As a pilot project, 73,503 Rupay KCC have been distributed in Panchmahal and Banaskantha Districts of Gujarat.
- 16. Formation of Fish Farmer Producer Organization (FFPO):** In order to provide market linkage and providing processing facilities to the fishermen, NCDC has registered 69 FFPOs in the initial phase. Department of Fisheries, Government of India has further allocated conversion of 1000 existing fisheries cooperative societies into FFPOs to NCDC, with an approved outlay of Rs 225.50 crore.

B. Strengthening the Urban and Rural Cooperative Banks

- 17. UCBs have been allowed to open new branches to expand their business:** UCBs can now open new branches up to 10% (maximum 5 branches) of the existing number of branches in the previous financial year without prior approval of RBI.
- 18. UCBs have been allowed by RBI to offer doorstep services to their customers:** Door step banking facility can now be provided by the UCBs. Account holders associated with these banks can now avail various banking facilities at home such as cash withdrawal, cash deposit, KYC, demand draft and life certificate for pensioners, etc.
- 19. Cooperative banks have been allowed to make one-time settlement of outstanding loans, like Commercial Banks:** Co-operative banks, through board-approved policies, can now provide process for technical write-off as well as settlement with borrowers.

- 20. Time limit increased to achieve Priority Sector Lending (PSL) targets given to UCBs:** RBI has extended the timeline for UCBs to achieve Priority Sector Lending (PSL) targets by two years i.e., up to March 31, 2026.
- 21. A Nodal Officer designated in RBI for regular interaction with UCBs:** In order to meet the long pending demand of the cooperative sector for closer coordination and focused interaction, RBI has notified a nodal officer as well.
- 22. Individual housing loan limit more than doubled by RBI for Rural and Urban Co-operative Banks:**
- a. Housing loan limit of Urban cooperative banks have now been doubled from Rs 30 lakh to Rs 60 lakh.
 - b. Housing loan limit of Rural cooperative banks has been increased to two and a half times to Rs 75 lakh.
- 23. Rural Co-operative Banks will now be able to lend to commercial real estate/ residential housing sector, thereby diversifying their business:** This will not only help Rural co-operative banks to diversify their business, but benefit Housing co-operative societies also.
- 24. License fee reduced for Cooperative Banks:** License fee for onboarding Cooperative Banks to 'Aadhaar Enabled Payment System' (AePS) has been reduced by linking it to the number of transactions. Cooperative financial institutions will also be able to get the facility free of cost for the first three months of the pre-production phase. With this, farmers will now be able to get the facility of banking at their home with their fingerprints.
- 25. Non-scheduled UCBs, StCBs and DCCBs notified as Member Lending Institutions (MLIs) in CGTMSE Scheme to increase the share of cooperatives in lending:** The co-operative banks will now be able to take advantage of risk coverage up to 85 percent on the loans given. Also, cooperative sector enterprises will also be able to get collateral free loans from co-operative banks now.
- 26. Notification of Scheduling norms for including Urban Co-operative Banks:** UCBs that meet the 'Financially Sound and Well Managed' (FSWM) criteria and have maintained the minimum deposits required for classification as Tier 3 for the last two years are now eligible to be included in Schedule II of the Reserve Bank of India Act 1934 and get 'Scheduled' status.
- 27. Monetary ceiling doubled by RBI for Gold Loan:** RBI has doubled monetary ceiling from Rs. 2 lakh to Rs.4 lakh, for those UCBs that meet the PSL targets.
- 28. Umbrella Organization for Urban Cooperative Banks:** RBI has accorded approval to the National Federation of Urban Co-operative Banks and Credit Societies Ltd. (NAFCUB) for

the formation of an Umbrella Organization (UO) for the UCB sector, which will provide necessary IT infrastructure and operation support to around 1,500 UCBs.

C. Relief to Cooperative Societies in the Income Tax Act

29. Surcharge reduced from 12 % to 7% for co-operative societies having income between Rs. 1 to 10 Cr.: This will reduce the burden of Income Tax on Cooperative Societies and more capital will be available with them to work for the benefit of their members.

30. MAT reduced for cooperatives from 18.5% to 15%: With this provision, now there is parity between Cooperative Societies and Companies in this regard.

31. Relief in cash transactions under section 269ST of the Income Tax Act: In order to remove difficulties in cash transactions by cooperatives under Section 269ST of IT Act, Government has issued a clarification that cash transaction of less than Rs. 2 lakhs done by a cooperative society with its distributor in a day will be considered separately, and will not be charged with income tax penalty.

32. Tax cut for new manufacturing Cooperative societies: Government has decided that a flat lower tax rate of 15% will be charged, compared to an earlier rate of up to 30% plus surcharge, for new cooperatives commencing manufacturing activities by March 31, 2024. This will encourage the formation of new cooperative societies in the manufacturing sector.

33. Increase in limit of Cash Deposits and Cash Loans by PACS and PCARDBs: Government has enhanced the limit for Cash Deposits and Cash Loans by PACS and Primary Cooperative Agriculture and Rural Development Banks (PCARDBs) from Rs 20,000 to Rs 2 lakh per member. This provision will facilitate their activities, increase their business and benefit members of their societies.

34. Increase in the limit of Tax Deducted at Source (TDS) in Cash Withdrawal: Government has increased the cash withdrawal limit of cooperative societies without deduction of tax at source from Rs.1 crore to Rs.3 crore per year. This provision will save Tax Deducted at Source (TDS) for cooperative societies, which will enhance liquidity of the cooperative society.

D. Revival of Cooperative Sugar Mills

35. Relief from Income Tax to Sugar Cooperative Mills: Government has issued a clarification that Sugar cooperative mills would not be subjected to additional income tax for paying higher sugarcane prices to farmers up to Fair and Remunerative or State Advised Price, from April, 2016 onwards.

36. Resolution of decades old pending issues related to Income Tax of Sugar Cooperative Mills: Government has made a provision in its Union Budget 2023-24, wherein Sugar cooperatives have been allowed to claim as expenditure their payments to sugarcane farmers for the period prior to assessment year 2016–17, giving a relief of more than Rs.10,000 crores.

37. Rs. 10,000 crore loan scheme launched for strengthening of Sugar Cooperative Mills:

Government has launched a scheme through NCDC for setting up ethanol plants or cogeneration plants or for working capital or for all three purposes. Loan amount of Rs. 3,010 cr. has been sanctioned by NCDC to 24 Cooperative Sugar Mills so far.

38. Preference to Cooperative Sugar Mills in purchase of ethanol: Cooperative Sugar Mills have now been put at par with private companies for ethanol procurement by Government of India under the Ethanol Blending Programme (EBP).

39. Reduction in GST on molasses from 28% to 5%: Government has decided to reduce the GST on molasses from 28% to 5% which will enable cooperative sugar mills to earn more profits for its members by selling molasses to distilleries with higher margins.

E. Three new Multi-State Societies at the National Level

40. New National Multi-State Cooperative Seed Society for certified seeds: Government has established a new apex multi-state cooperative seed society under the MSCS Act, 2002, namely Bharatiya Beej Sahakari Samiti Limited (BBSSL) as an umbrella organization for quality seed cultivation, production and distribution under a single brand. 8,200 PACS/ cooperative societies from 27 States/ UTs have become its members so far.

41. New National Multi-State Cooperative Organic Society for organic farming: Government has established a new apex multi-state cooperative organic society under the MSCS Act, 2002, namely National Cooperative Organics Limited (NCOL) as an umbrella organization to produce, distribute and market certified and authentic organic products. 2,475 PACS/ cooperative societies from 24 States/ UTs have become its members so far. 6 organic products have already been launched by NCOL so far.

42. New National Multi-State Cooperative Export Society for promoting exports: Government has established a new apex multi-state cooperative export society under the MSCS Act, 2002, namely National Cooperative Export Limited (NCEL) as an umbrella organization to give thrust to exports from cooperative sector. 2,625 PACS/ cooperative societies from 22 States/ UTs have become its members so far. Till date, NCEL has got permission to export 14.92 LMT rice to 16 countries and 50,000 MT sugar to 2 countries.

F. Capacity Building in Cooperatives

43. Establishment of the Cooperative University: Steps are being taken by Ministry of Cooperation for setting up of a National Cooperative University for Cooperative education, training, consultancy, research and development and a sustainable and quality supply of trained manpower.

44. Promotion of training and awareness through National Council for Cooperative Training (NCCT): By increasing its reach, NCCT has conducted 3,287 training programs and provided training to 2,01,507 participants in FY 2022-23.

G. Use of Information Technology for 'Ease of Doing Business'

45. Computerization of the Central Registrar's Office: Central Registrar's office has been computerized to create a digital ecosystem for Multi-State Cooperative Societies, which will assist in processing applications and service requests in a time bound manner.

46. Scheme for computerization of office of RCSs in States and Union Territories: To increase 'Ease of doing business' for Cooperative Societies and create a digital ecosystem for transparent paperless regulation in all States/Union Territories, a Centrally Sponsored Project for computerization of RCS Offices has been approved by the Government. Grants will be provided for purchase of hardware, development of software, etc. to the States/ UTs.

47. Computerization of Agriculture and Rural Development Banks (ARDBs): To strengthen the Long-term Cooperative Credit structure, the project of computerization of 1,851 units of Agriculture and Rural Development Banks (ARDBs) has been approved by the Government. NABARD is the implementing agency for the project and will develop a national level software for ARDBs. Hardware, support for Digitization of legacy data, training to the employees, etc. will be provided under the project.

H. Other Initiatives

48. New National Cooperative Database for authentic and updated data repository: A database of cooperatives in the country has been prepared with the support of State Governments to facilitate stakeholders in policy making and implementation of programmes/schemes related to cooperatives across the country. So far, data of around 7.86 lakh cooperatives has been captured in the database.

49. Formulation of New National Cooperative Policy: A National level committee comprising 49 experts and stakeholders drawn from all over the Country has been constituted to formulate the New National Cooperative Policy for enabling a vibrant ecosystem to realize the vision of 'Sahakar-se-Samridhi'.

50. Multi-State Co-operative Societies (Amendment) Act, 2023: Amendment has been brought in the MSCS Act, 2002 to incorporate provisions of 97th Constitutional Amendment, strengthen governance, enhance transparency, increase accountability and reform electoral process in the Multi State Cooperative Societies.

51. Inclusion of Cooperatives as 'buyers' on GeM portal: Government has permitted the cooperatives to register as 'buyer' on GeM, enabling them to procure goods and services from nearly over 67 lakh vendors to facilitate economical purchases and greater transparency. So far, 559 cooperative societies onboarded on GeM as buyers.

52. Expansion of National Cooperative Development Corporation (NCDC) to increase its range and depth: NCDC has launched new schemes in various sectors such as ‘Swayamshakti Sahkar’ for SHGs; ‘Deerghavadhi Krishak Sahkar’ for long term agricultural credit; ‘Dairy Sahkar’ for dairy and ‘Neel Sahkar’ for fisheries. Total financial assistance of Rs. 41,024 Crores has been disbursed by NCDC in FY 2022-23, which is almost 20% higher than the disbursement of Rs.34,221 crore in 2021-22. Government of India has permitted NCDC to issue bonds worth ₹2000 crore with government guarantee, subject to the adherence of specified terms and conditions. Further, NCDC is setting up sub-offices in 6 North Eastern States – Arunachal Pradesh, Meghalaya, Mizoram, Manipur, Nagaland and Tripura with the objective of taking various national schemes to the cooperative societies at their doorstep.

53. Financial assistance by NCDC for Deep Sea Trawlers: NCDC is providing financial assistance for projects related to deep sea trawlers in coordination with the Department of Fisheries, Government of India. NCDC has already sanctioned financial assistance of Rs 20.30 crore for purchase of 14 deep sea trawlers for the Fisheries Cooperative Societies of Maharashtra.

54. Refund to Investors of Sahara Group of Societies: A portal has been launched for making payments to the genuine depositors of the cooperative societies of Sahara Group in a transparent manner. Disbursement have already started after proper identification and submission of proof of their deposits and claims.

Annexure-II

1. Dairy Processing & Infrastructure Development Fund:, Dairy Cooperative Union wise status in Karnataka State as on 31 October 2023 are provided below:

(Rs.in Crore)

Sr No	End Borrower name	Funding Agency	Total Outlay	Loan sanctioned	EB Margin	Loan disbursed till 31 October 2023	Remarks
1	KMF Ramnagara, Karnataka	NABARD	300.00	210.00	90.00	205.29	Project is completed.
2	Mysore Milk Union, Karnataka	NABARD	121.66	63.87	57.79	63.87	Project is completed.
3	Dakshina Kananda Milk Union, Karnataka	NABARD	86.42	55.00	31.42	51.76	Project is completed.
4	Kolar Milk Union, Karnataka	NABARD	158.90	103.18	55.73	83.94	Project is completed.
5	KMF Channarayapatna, Karnataka	NABARD	109.41	87.53	21.88	58.08	Project is completed.
6	Chamarajanagar Milk Union, Karnataka	NABARD	124.72	60.00	64.72	55.83	Project is completed.
7	Bengaluru Urban, Bengaluru Rural & Ramnagara Milk Union, Karnataka	NABARD	499.73	200.00	299.73	191.39	Project is completed.
8	Hassan Milk Union, Karnataka	NDDDB	810.00	350.00	460.00	138.84	Project is on-going.
9	Tumkur Milk Union	NDDDB	154.03	123.22	30.81	15.39	Project is on-going.
10	Mysore Milk Union	NDDDB	115.03	92.03	23.01	0.36	Project is on-going.
Total			2479.90	1344.82	1135.08	864.74	

2. Supporting Dairy Cooperatives and Farmer Producer Organisations engaged in dairy activities – Interest subvention for working capital loans

Details of Interest Subvention disbursed in the state of Karnataka during the year 2020-21, 2021-22, 2022-23 and 2023-24 as on November 20, 2023 are given below:

(Rs. in Crore)

Sr. No.	Year	Interest Subvention sanctioned			Regular Interest Subvention Disbursed @ 2% p.a.	Additional Interest Subvention Disbursed 2% p.a.	Total Interest Subvention Disbursed
		No. of Co-ops	Working Capital Loan	Subvention Amount @ 2% p.a.			
1	2020-2021	12	777.88	9.81	4.89	4.89	9.79
2	2021-2022	12	794.75	10.75	5.07	5.07	10.14
3	2022-2023	4	220.62	3.21	0.56	0.56	1.12
4	2023-2024	4	234.75	3.07	0.27	0.00	0.27
Total				26.84	10.79	10.52	21.32

- 3. Accelerated Breed Improvement Programme-using sexed semen for getting assured pregnancy (ABIP-SS) under RGM:** ABIP-SS was sanctioned under RGM to promote the use of sexed semen for the production of a greater number of female calves of various breeds of cattle and buffalo with 90% accuracy, including indigenous breeds. The project has been approved for 21 State Implementing Agencies including Karnataka Livestock Development Agency. Total outlay for this project for Karnataka State is Rs. 42.08 Crore. Under this project, subsidy of Rs. 425 is provided to farmers for AI with sex sorted semen doses (upto maximum 2 AI for each animal in each lactation).
- 4. National Livestock Mission:** Under this scheme, incentives have been provisioned for production of Breeder seed (up to Rs. 250 per kg), Foundation seed (up to Rs. 150 per kg) and Certified seed (up to Rs. 100 per kg) for fodder seed growers.

In 2022-23 *Kharif* season, financial assistance of Rs. 996 lakh was provided to four milk unions (Tumkur, Bengaluru, Raichur-Bellary and Kolar Milk Unions) in Karnataka state for the production of 10,462 quintals of fodder seed of maize and sorghum crop. For *Kharif* Season in 2023-24, about Rs. 1,929 lakh have been provisioned for expected production of about 20,800 quintals of fodder seed in the state under NLM.

- 5. Pilot on establishment of DCS at Gram Panchayat in Chikkamagalur district of Karnataka:** In order to realize the vision of '*Sahkaar se Samriddhi*' envisaged by Hon'ble Prime Minister, many initiatives have been and are being taken by the newly formed Ministry of Cooperation, GoI. Under this vision, the ministry envisages to cover all Gram Panchayats in the country with PACS or Primary dairy/fisheries cooperative. As a part of this initiative, NDDDB is implementing a pilot on establishment of 22 DCS at Gram Panchayat in Chikkamagalur district through Hassan Milk Union. NDDDB is providing technical support and grant of Rs. 88 Lakh from its own resources for implementing this pilot.
